

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**E.P. No. 3 of 2013 in Appeal No. 228 of 2012**

**Dated : 3<sup>rd</sup> October, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**M/s. SNJ Sugars & Products Ltd. ... Appellant (s)**

**Versus**

**Transmission Corporation of Andhra Pradesh  
Pradesh Ltd. & Ors.**

**... Respondent (s)**

**Counsel for the Appellant(s): Mr. A. Venayagam Balan**

**Counsel for the Respondent(s): Mr. Rakesh K. Sharma with  
Mrs. Sangita Chauhan**

**ORDER**

It is now represented by the Learned Counsel for the parties that the matter is pending before the Hon'ble Supreme Court and the Application for Stay is also coming up for hearing on 11.11.2013. So, in these circumstances, we deem it appropriate to dispose of the Application with the liberty to the Petitioner to file a fresh Application subject to the orders of the Hon'ble Supreme Court.

With these observations, the E.P. No. 3 of 2013 in Appeal no. 228 of 2012 is disposed of.

**(Rakesh Nath)  
Technical Member  
mk/js**

**(Justice M. Karpaga Vinayagam)  
Chairperson**